

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
CA(CAA)- 35(PB)/2019

IN THE MATTER OF:

East Bengal Investment Pvt Ltd. with
Sungrowth Coke Pvt Ltd

.... Petitioner

Order under Section 230, 231-232

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Varun Pandit in RA-45/2023
For the Respondent :

ORDER

RA-45/2023

Mr. Varun Pandit, Ld. Counsel appearing through VC seeks and is granted physical hearing. At request and by consent, list the matter on **05.09.2024 for physical hearing.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

11.07.2024
Lalit